

1

WP-45075-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 17th OF NOVEMBER, 2025

WRIT PETITION No. 45075 of 2025

M/S DILIP BUILDCON LIMITED

Versus

UNION OF INDIA AND OTHERS

.

Appearance:

Shri Naman Nagrath, learned Senior Counsel with Shri Shreyas Dubey, learned counsel for the petitioner.

Shri Suyash Mohan Guru, learned Deputy Solicitor General for the respondent/Union of India.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

- 1. Learned Senior Counsel for the petitioner submits that petitioner is executing several important projects and contracts which were awarded to the petitioner despite similar clause being there in the tender documents by the railway authorities as well as by other government agencies. He, however, seeks leave to withdraw the petition reserving the right of the petitioner to file a representation with the respondent.
 - 2. In view of the above, the petition is dismissed as withdrawn.
- 3. In case, the representation is filed by the petitioner, the same shall be considered by the respondents in accordance with law as expeditiously as possible.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE



2

WP-45075-2025